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**(2021) 04 SEBI CK 0144**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No.422, 512 Of 2020, Appeal No.441 Of 2020

Edelweiss Custodial Services Ltd

APPELLANT

Vs

NSE Clearing Limited & Anr

RESPONDENT

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**Date of Decision :** 27-04-2021

**Acts Referred:**

**Citation :** (2021) 04 SEBI CK 0144

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Sameer Pandit, Anuj Jain, P.N. Modi, Neville Lashkari, Yogesh Chande, Preeti Kapany, Shardul Amarchand Mangaldas, Venkatesh Dhond, Viraj Maniar, Sneha Patil, Maniar Srivastava, Ravichandra Hegde,, Robin Shah

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## **Judgement**

1. List this appeal on June 15, 2021.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.